

IN THE HIGH COURT OF DELHI, AT NEW DELHI  
ORIGINAL JURISDICTION  
COMPANY PETITION NO. 1171 OF 2016  
CONNECTED WITH  
C.A. (M) NO. 128 OF 2016  
(UNDER SECTIONS 391 TO 394 OF THE  
COMPANIES ACT, 1956)

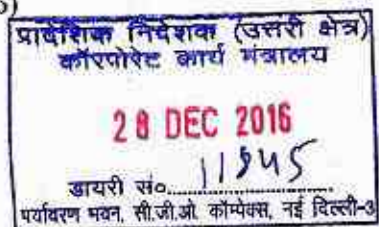
**IN THE MATTER OF:**

Sections 391(2) and 394 of the Companies Act, 1956

**IN THE MATTER OF:**

**Intelligrape Software Private Limited**, a company incorporated under the provisions of Companies Act, 1956 having CIN U72300DL2008PTC179627 and its registered office at B-1301, Naurang House, 21 K. G. Marg, Connaught Place, New Delhi-110001 within the aforesaid jurisdiction.

**Tangerine Digital Entertainment Private Limited**, a company incorporated under the provisions of Companies Act, 1956 having CIN U72900DL2006PTC235208 and its registered office at B-1301, Naurang House, 21 K. G. Marg, Connaught Place, New Delhi-110001 within the aforesaid jurisdiction.



**PETITIONER/  
TRANSFEROR COMPANY**

**NON - PETITIONER/  
TRANSFeree COMPANY**

**NOTICE OF PETITION**

**NOTICE IS HEREBY** given that a petition under Section 391 (2) and 394 of the Companies Act, 1956 for obtaining sanction of the Hon'ble High Court of Delhi to the Scheme of Amalgamation of Intelligrape Software Private Limited ("Petitioner/Transferor Company") with Tangerine Digital Entertainment Private Limited ("Transferee Company"), whereby and where under all the properties, rights, entitlements and claims whatsoever of the Petitioner/Transferor Company and its entire undertaking together with all the liabilities and obligations relating thereto are sought to be transferred to and shall stand vested in/assumed by the Transferee Company, on the terms and conditions as stated in the said Scheme, was presented by the Petitioner Company above named on 10<sup>th</sup> day of November, 2016 and was listed for hearing on 25<sup>th</sup> day of November, 2016. The said petition is now listed for hearing before the Judge on the 9<sup>th</sup> day of March, 2017, at 10.30 am.

Any person desirous of supporting or opposing the said petition should send a notice of his intention, duly signed by him/her or his/her Advocate with his/her name and address, to the Advocate of the Petitioner Company, so as to reach the Petitioner Company's Advocate not less than 5 (five) days before the date fixed for hearing of the petition. Where he/she seeks to oppose the petition, the grounds of such opposition along with a

Court order

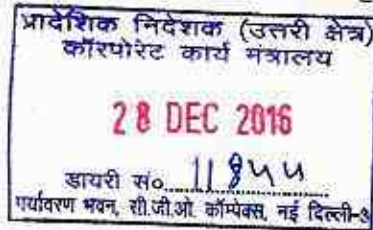
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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CO.PET. 1171/2016**

**INTELLIGRAPE SOFTWARE PRIVATE LIMITED** ..... Petitioner

Through: Mr Vikrant Rohilla, Advocate with  
Mr Akul Mehandru, Advocate for  
petitioner.  
Ms Aparna Mudiam, Asst. ROC for RD.  
Mr Rajiv Bahl, Advocate for OL.



**CORAM:**

**HON'BLE MR. JUSTICE SIDDHARTH MRIDUL**

**ORDER**

**25.11.2016**

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The present petition under Sections 391 to 394 of the Companies Act, 1956 seeks sanction of scheme of amalgamation. The first motion application being Co.Appl.(M) No.128/2016 was allowed in terms of order dated 21.09.2016.

Issue notice to the Official Liquidator, Registrar of Companies and the Central Government through Regional Director (Northern Region), Ministry of Corporate Affairs.

Mr Rajiv Bahl, learned counsel accepts notice on behalf of Official Liquidator.

Ms Aparna Mudiam, Assistant Registrar of Companies, accepts notice on behalf of the Regional Director.

Learned counsel for the petitioner shall supply a copy of the petition to Regional Director, Registrar of Companies and the Official Liquidator within a period of one week from today.

Let the response/report to the present petition be filed by the Official Liquidator as well as the Regional Director within six weeks thereafter.

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Rejoinder thereto, if any, be filed within a period of four weeks thereafter.

The petitioner shall publish the notice of the hearing in newspapers "Statesman" (English edition) and "Veer Arjun" (Hindi edition). Notice of hearing shall also be uploaded on the website of the petitioner as also on the website of the Ministry of Corporate Affairs. For this purpose, the petitioner shall supply a copy of the advertisement to be published, to the Regional Director.

List for hearing on 09.03.2017.

NOVEMBER 25, 2016  
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SIDDHARTH MRIDUL, J